

Minister of Coal to enact a Law in the Parliament and implement it because it is an important matter. This does not belong to a particular state or a particular area. It is the property of the entire national. Therefore this is a statutory obligation. For this, a law should be enacted by the Union Government in the Parliament as this is the matter of rehabilitation and reclamation of land and also a matter of afforestation. The Government should own this responsibility. We have repeatedly asked the Government the hon'ble Minister knows it. What are the steps taken by the Government to bring the statutory Law. It has been told that rupees four thousand crores are needed in this regard. It is about rupees seven and half thousand crores in record for the provisions of rehabilitation in the Raniganj coal belt. What provision you have made in this regard?

SHRIMATI KANTI SINGH : Mr. Deputy Speaker, Sir, I would like to thank the hon'ble Shri Basu Deb Acharia and Shri Haradhan Roy as they have provided me this information. But I have no knowledge about the question asked by them that how the petrol pump was constructed on the B.B.C.L. land. If petrol pump has been constructed there, I will conduct an inquiry into that. The responsibility of subsidiaries rests with the Coal India Ltd., and Standing Committee on Energy has also said that it takes the responsibility of subsidiaries. You have just stated that an accident had taken place on 23rd October. We have sanctioned Rs. 15 lakh for those persons who have been affected in this accident. Though, the Government wants to resolve this problem but decision regarding constituting a committee at high level has not been taken now. The representatives of West Bengal and Bihar will also be included in this Committee. On receipt of the report the Government will take necessary action. The Secretary, Coal India Ltd. will be the Chairman of the proposed committee and the Chairman, Coal India Ltd., Dte. General of Mines Safety, Chairman-cum Managing Director, CMPDIL, Chairman-cum Managing Director, E.C. Ltd., and Chairman-cum Managing Director BBCL will be the members including the representatives of the Ministry of Labour, Planning Commission and the Government of West Bengal and Bihar. The terms of reference of the Committee inter alia are review of subsidence in the Raniganj and Jharia coalfields and five accident prone areas, to conduct a study to prevent construction of new houses in these areas and suggest measures and to make Government arrangements, suggest measures to deal with the problem of existing houses and conduct study, suggest measures to prevent subsidence in the subsidence and fire prone areas and to make funds available for the purpose, to identify those areas from where shifting of people and their rehabilitation is necessary and where subsidence cannot be prevented, and suggest measures to shift the affected people from those areas and rehabilitate them etc.

SHRI BASU DEB ACHARIA : By when this report will be presented?

SHRIMATI KANTI SINGH : The report will be submitted as early as possible. As and when the

members of West Bengal give the report or as soon as the committee is constituted, we will submit the report immediately.

SHRI BASU DEB ACHARIA : You should fix a time limit.

SHRIMATI KANTI SINGH : We have asked those State Government to submit the report, we will present it as and when they provide it. We have directed the CMPDIL to visit the area and conduct a survey.

15.09 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) 1996-97

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Sir, I beg to present the statement (Hindi and English versions) showing the supplementary demands with regard to the Budget (Railway) for the year 1996-97.

[Placed in Library, See No. LT-1026/96]

15.09½ hrs.

MOTION RE: SECOND AND THIRD REPORTS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SHRI SHIVRAJ SINGH (Vidisha) : Sir, I beg to move:

"That this House do agree with the Second and Third Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th and 11th December, 1996, respectively."

[English]

MR. DEPUTY-SPEAKER : The question is:

"That this House do agree with the Second and Third Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th and 11th December, 1996, respectively."

The motion was adopted.

SHRI PINAKI MISHRA (Puri) : Sir, what about the Minister's reply on the rise in prices of essential commodities?

[Translation]

Mr. Deputy Speaker, Sir, the hon'ble Minister has to reply.

MR. DEPUTY SPEAKER : From which Ministry the reply has to come?